

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:960
ANSWERED ON:20.03.2012
SURRENDER POLICY FOR NAXALITES
Bajwa Shri Partap Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various amnesty and surrender schemes for left wing extremists in the Naxal affected States have borne the desired results;
- (b) if so, whether the Government proposes to introduce any uniform policy in this regard;
- (c) if so, the details thereof; and
- (d) the measures taken by the Government to check violation of human rights and to punish the violators in naxal affected areas?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d) : 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order primarily lies in the domain of the State Governments concerned, who deal with the various issues related to Left-Wing Extremist activities in the States including investigation and prosecution of crimes relating to violation of human rights. The Central Government also closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes.

In order to bring Left-Wing Extremists to the mainstream, the States have their own surrender and rehabilitation policies. The Government of India has formulated a model surrender-cum-rehabilitation policy for Left-Wing Extremists which inter alia provides for an immediate grant of Rs. 1.5 lacs, a stipend of Rs. 2000 per month for three years, vocational training and incentives for surrender of weapons.

Details of Left-Wing Extremists who surrendered during the last three years and the current year are as under:

Year	LWE cadres surrendered
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2009	150
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2010	266
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2011	393
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2012	36
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(Upto 29.2.2012)